COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 308, 309 of 2015 in DFR No. 1261 of 2015

Dated: 6th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Assam Gas Company Ltd. .... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board .... Respondent(s)

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv
Mr. Abhas Kumar

Counsel for the Respondent(s) : Mr. Sumit Kishore
Mr. Arpana Vohra for PNGRB

ORDER

Learned counsel for the respondent states that he has not received the copies of the Appeal memo as well as the Interlocutory Application. Learned counsel for the Appellant states that the copies will be served on the learned counsel for the respondent during the course of the day.

List the matter on **27.05.2016.**

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/Vg